

per litre on Diesel, Rs.23.74 per litre on PDS Kerosene and Rs.247 per cylinder of Domestic LPG. At these rates, the OMCs are incurring daily under-recovery of Rs. 235 crore.

In view of the alarming situation arising out of projected under-recoveries of the OMCs of Rs. 1,71,140 crore during 2011-12 (assuming the average price of Indian Basket of \$ 110 per barrel) and to reduce the burden of the rise in international oil prices on the consumers, Government took the following decisions on 24th June, 2011:

- (i) Elimination of 5% Customs Duty on Crude Oil and reduction in Customs Duty on petroleum products by 5%.
- (ii) Reduction of Excise Duty on Diesel by Rs. 2.60 per litre. The remaining Excise Duty of Rs.2.06 per litre on Diesel could not be reduced as it is earmarked towards Road and Education cess.
- (iii) Minimal price increase of Rs.3/- per litre on Diesel, Rs.2/- per litre on PDS Kerosene and Rs.50/- per 14.2 kg Domestic LPG cylinder excluding State levies.

Even after the duty reductions and the increase in retail selling prices effective 25.06.2011, the OMCs are expected to incur under-recovery of Rs.1,21,571 crore (assuming the average price of Indian basket of crude oil at \$ 110 per barrel) during the year 2011-12.

Status of Dahej-Uran-Hazira gas pipeline

3075. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the present status of the Dahej-Uran-Hazira gas pipeline for the utilization of natural gas, particularly in Maharashtra and

(b) the reasons for the delay in the implementation of gas pipeline in the country, particularly in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) The Dahej - Hazira - Uran pipeline including section passing through Maharashtra has been completed and commissioned by GAIL.

(b) Sometimes, delays occur in the implementation of gas pipelines due to several reasons including resistance from land owners to the acquisition of Right of Users proceedings, local demands for changing the alignment of the pipeline, difficult geographical conditions, heavy rains etc.

CBI probe into diversion of MGNREGS funds

3076. SHRIMATI T. RATNA BAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether there is any CBI probe into diversion of the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) funds;

(b) if so, the details thereof; and

(c) if not, by when such probe will be ordered?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) to (c) No reports have been received by the Ministry regarding probe by Central Bureau of Investigation (CBI) into diversion of funds under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). However, at the instance of the Supreme Court of India in the Writ Petition (PIL) No. 645 of 2007-Centre for Environment and Food Security, on receipt of consent of the State Government of Orissa in April 2011, the Union Government ordered an investigation by the Central Bureau of Investigation (CBI) into allegations of corruption and misappropriation of funds under MGNREGA in Orissa. As implementation of the Act is done by the State Governments in accordance with the Schemes formulated by them as per the provisions of the Act, all complaints received in the Ministry are forwarded to the concerned state Governments for taking appropriate action, including investigation, as per law.

Implementation of MGNREGS in Punjab

†3077. SHRI AVTAR SINGH KARIMPURI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the total number of jobs created in Punjab under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during the last three years, year-wise and district-wise;

(b) the total number of complaints received regarding MGNREGS in the State;

†Original notice of the question was received in Hindi.